

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6278 of 2021

1. Dharmendra Kumar @ Dharmendra Kumar Singh	
2. Barang Singh @ Bajrang Singh	
3. Sukhdeo Singh	
4. Ajit Ekka	... Petitioners
Versus	
The State of Jharkhand	... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Syed Tafazzul Sajid, Advocate
For the State	: Mr. P.K. Chatterjee, Spl. P.P.

Order No.02 Dated- 07.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Ranka P.S. Case No.81 of 2021 registered under sections 341/323/506/34 of the Indian Penal Code and under Section 33 of Indian Forest Act.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners were cutting *shisham* trees. It is further submitted that the allegations against the petitioners are all false. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Spl. P.P. on the other hand vehemently opposes the prayer for grant of anticipatory bail and drawing attention of this Court to page no.19 of the brief which is the certified copy of the rejection order of the anticipatory bail application of the learned Sessions Judge, Garhwa, it is submitted by learned Spl. P.P. that therein, it has been categorically mentioned that the petitioners

surrendered before the trial court on 27.03.2021 but fled away when their names were called out. Hence, since they have fled away from the custody, there is every chance of their absconding if released on bail. Hence, it is submitted that the petitioners ought not to be given the privilege of anticipatory bail.

Considering the conduct of the petitioners of submitting themselves to the jurisdiction of the trial court by filing the surrender petition but fleeing away from its custody and the serious nature of allegation against them, this Court is of the considered view that this is not a fit case where the above named petitioners be given the privilege of anticipatory bail. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioners is rejected.

(Anil Kumar Choudhary, J.)

Gunjan-